

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 376 of 1995

alongwith

Original Application No. 375 of 1995

Allahabad this the 01st day of March 2000

Hon'ble Mr. J. K. Naqvi, J. M.

O. A. No. 376 of 1995

Ghanshyam Singh s/o Shri D. Singh, resident of B.68,
Sanjai Nagar, Mohali Road, Mathura at present Junior
Telecom Office, Ut Door-i, Mathura.

Applicant

By Advocate Shri M.K. Upadhyay

Versus

1. Union of India through Chief General Manager,
Western Telecom, U.P. Circle, Dehradun.
2. Telecom, Divisional Engineer, Mathura.

Respondents

By Advocate Shri Amit Thalekar

O. A. No. 375 of 1995

R.K. Chaturvedi s/o S.L. Chaturvedi, R/o 850, Chauhan
Mohalla, Mathura, working at present as Jr.
Telecom Officer, Mathura.

Applicant

By Advocate Shri M.K. Upadhyay
Shri Kakesh Verma

Versus

1. Union of India through Chief General Manager,
Western U.P. Telecom Circle, Dehradun.
2. Telecom Divisional Engineer, Mathura.

Respondents

By Advocate Shri Amit Thalekar

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Vide order dated 17.4.1995, Shri R.K. Chaturvedi, J.T.O. Carrier was transferred and posted as J.T.O. under S.D.O.Phones, Mathura and Shri Ghanshyam Singh was transferred to the post of J.T.O. Carrier, which was being held by Shri R.K. Chaturvedi. Being aggrieved by this order, both the applicants have approached the Tribunal. The O.A. filed by Shri R.K. Chaturvedi is numbered as O.A.No.375 of 1995 and O.A.No.376/95 relates to Shri Ghanshyam Singh. As a result of subsequent events, Shri R.K. Chaturvedi is presently working as J.T.O. Group Exchange, Sadabad with Headquarters at Mathura under S.D.E., Sadabad and Shri Ghanshyam Singh is posted and working as J.T.O.Carrier and VFT under S.D.E. Transmission at Mathura and dispute in respect of their transfer does not exist and now they are settled at their present postings.

2. Now the only dispute remains regarding 13 months pay of Shri Ghanshyam Singh for the period from June, 1995 to 18th July, 1996. During this period, as per Ghanshyam Singh's case, he remained and worked at the post where he was working prior to the impugned transfer order.

3. Shri Ghanshyam Singh may move his representation within 1 month to the authorities concerned to get settled the salary for which

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he alleges to have not been paid and the competent authority shall decide the representation within 3 months from the date of communication of the order and make payment, incase the applicant is entitled to get the salary for the disputed period ^{otherwise} ~~or~~ dispose of the representation with detailed, reasoned and speaking order. Both the O.As. are disposed of accordingly. No order as to costs.

S. C. M. M. /

Member (J)

/M. M. /